

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101
IB-223(ND)/2024

IN THE MATTER OF:

XYLEM WATER SOLUTIONS INDIA Pvt Ltd

.....APPLICANT/PETITIONER

Vs

UEE ELECTRICAL ENGINEERS Pvt Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 01.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Kothari, Mr. Pratha Pant, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

This application has been filed by the Applicant under Section 9 of IBC, 2016 seeking initiation of CIRP against M/s. UEE Electrical Engineers Private Limited, the Corporate Debtor herein for an alleged default of Rs. 8,36,55,715/-. The Applicant's claim is based on certain invoices and it is submitted that there is no date of default and date of default is based on each invoice issued to the Corporate Debtor. The Applicant is directed to file an affidavit indicating the date of default. The Applicant is also directed to place on record a copy of the RoD issued by the NeSL and an affidavit under Section 65B of the Indian Evidence Act with respect to the electronic service of Section 8 notice to the Corporate Debtor. One week time granted.

List the matter on **14.05.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)